

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 206
IB-922/ND/2020

IN THE MATTER OF:

M/s. Gulliver's Travel Associates

...PETITIONER

Vs.

M/s. Fore Representations and Travel Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 23.12.2020
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

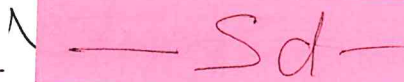
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Preet Pal Singh and Mr.
Saurabh Sharma, Advocates

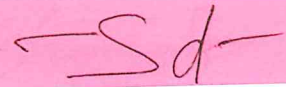
For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the counsel for the operational creditor. Ld. Counsel for the operational creditor has submitted that service of notice is complete and Registry may also send notice by e-mail as well as speed post. The Court Officer may obtain the E.D. Number from the Registry and confirm the service of notice by speed post also by the next date of hearing. In the meantime once again e-mail notice be sent to the corporate debtor for intimating the date of posting the matter to enable the corporate debtor to participate in the virtual hearing. Post the matter to 6th January, 2021.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)